

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/482(KB)2019
IA(I.B.C)/964(KB)2024, IA(I.B.C)/965(KB)2024,
IA(I.B.C)/796(KB)2024, IA(I.B.C)/1552(KB)2022,
IA(I.B.C)/410(KB)2024, IA(I.B.C)/1551(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	STRESSED ASSETS STABILIZATION FUND VS E.R. TEXTILE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] for the Liquidator
Ms. Debaleena Ganguly, Adv.

Mr. Ratnanko Banerji, Sr. Adv.] for the Applicant of Vijram Estate
Mr. D. Roy, Adv.
Mr. A. Agarwal, Adv.
Ms. M. Barman, Adv.

Mr. Joy Saha, Adv.] for the RP
Mr. R. Sarkar, Adv.
Mr. A. Das, Adv.

ORDER

1. IA(I.B.C)/964(KB)2024, IA(I.B.C)/965(KB)2024:

- Reply Affidavit, if any, be filed within a period of two weeks.
- Rejoinder Affidavit if any, be filed within a period of one week thereafter.
- List this matter **on 08.08.2024**.

2. IA(I.B.C)/796(KB)2024:

- Heard the Ld. Sr. Counsel / Counsel for the parties at length.
- Convenience Notes, if any, be filed by the parties within a period of seven days.
- Reserved for Orders.**

3. IA(I.B.C)/1552(KB)2022 & IA(I.B.C)/1551(KB)2022

- Ld. Counsel for the Respondent Nos. 1, 2 & 3 submits that Reply Affidavit has already been e-filed and cost has been paid and therefore, the personal appearance of Respondent Nos. 1, 2 & 3 are dispensed with.

- b. Hard copies of Reply Affidavits be filed in the meantime, if not already filed.
- c. List this matter **on 08.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)